NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Insolvency) No. 36 of 2021 Under section 61(1) of the Insolvency & Bankruptcy Code 2016)

<u>(Arising out of Order dated 08.01.2021 made in CP.181/BB/2018</u> passed by the Hon'ble National Company Law Tribunal, Bengaluru Bench

In the matter of:

Sri. Prathikantam Gunavardhan Raju HNO: 16-2-741/ B/50/1, Asmanghad, Malakpet, Hyderabad – 500036 E-mail: <u>gunavardhan.raju@gmail.com</u>

... Appellant

VERSUS

 Liquidator of Innovative Studios Private Ltd Mr. BaladyShekhar Shetty,
Limitied E-98, 7-A Cross, Manyata Residency
Nagwara, Bengaluru – 560045

... Respondent No.1

2. Suresh Productions Entertainment LLP 1-A, GRF Prince Villa Grd 07/ \$ 08/N15 Rajamanar St, T. Nagar, Chennai – 600 017

Respondent No.2

Present:

For Appellant : Mr. Mudassir Husain, Advocate For Respondent No.2 : Mr. Mudit for Mr. R. Sivaraman, Advocate

O RDER (VIRTUAL MODE)

Heard the Learned Counsel for 'Appellant'.

2. For Second Respondent Mr. Mudit, Learned Counsel representing Mr.

R. Sivaraman, Learned Counsel appears and undertakes to file 'Vakalath' for and on behalf of the Second Respondent and also seeks time to file Reply/Response/Counter of the Second Respondent. Accordingly, time is granted to the Learned Counsel of Second Respondent to file

Reply/Response/Counter (through e-filing and Hard copy before the 'Office of the Registry') by 02.06.2021 of course, after serving the copy of the Reply/Response/Counter to the Learned Counsel of 'Appellant' as well as the First Respondent side 14 days well in advance of next date of Hearing. Soon after the receipt of the copy of the Reply/Response/Counter of the Second Respondent, it is open to the Learned Counsel for the 'Appellant' to file 'Rejoinder', if any, within one week thereafter (through efiling and Hard copy before the 'Office of the Registry').

3. In respect of First Respondent notice is ordered returnable by 02.06.2021.

4. Let notice be issued to the 'First Respondent' returnable by 02.06.2021. Let the requisite together with Process Fee be filed by the 'Appellant's side within three days from today. The 'Appellant' shall provide the Mobile Number(s) and e-mail address of the First Respondent. In the event of the Learned counsel for the Appellant providing the aforesaid details, then, the 'Office of the Registry' may issue notice to the First Respondent.

5. The 'Office of the Registry' is directed to List the matter on 02.06.2021.

[Justice Venugopal M] Member (Judicial)

> [V. P. Singh] Member (Technical)

20.04.2021 KM